

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

C.A. 44/93

In

O.A. No. 709/88
T.A. No.

DATE OF DECISION 2-11-1993

Shri Chandu Chhotu Petitioner

Shri B.B. Gogia Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

Shri Chandu Chhotu
 Near Railway Station
 Shahpur, Sorath, Dist. Junagadh.

Applicant

Advocate Shri B.B. Gogia

Versus

1. Union of India
 Owing and Representing
 Western Railway
 Through:
 Shri P.V. Vaitheswaran
 General Manager
 Western Railway,
 Churchgate, Bombay.

2. Shri C.P. Varma,
 Divisional Engineer (C)
 Senior Divisional Engineer (II)
 Western Railway, Bhavnagar Division,
 Bhavnagar Para, Bhavnagar.

Respondents.

Advocate Shri R.M. Vin

O R A L J U D G E M E N T

In

C.A. 44/93 in O.A. 709/1988

Date: 2-11-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman

Mr. Vin states that the applicant is already reinstated in service and payment of back-wages is also made to him on 16-10-1993. He produces photocopy of the receipt purporting to have been executed by the applicant in token of having received back-wages amount. Photocopy be taken on record.

In view of this, Mr. Gogia states that the Contempt Application is not required to be proceeded with

any further. Contempt Application stands disposed of accordingly.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.